

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

Misc. Petition No. 2422/93

IN

Original Application No. 682/93

Date of Decision: 6.9.93

S.L. Sobti , Applicant

Versus

Union of India
& others Respondents

For the-Petitioner Shri G.D. Gupta

Coram :- Hon'ble Mr.

Hon'ble Mr. J.P. Sharma, Member (J)
Hon'ble Mr. B.K. Singh, Member (A)

(By Hon. Mr. J.P. Sharma, Member-J)

Judgment Oral

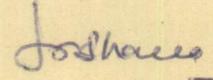
The applicant has moved Misc. Petition No. 2422/93 stating that he has been given an assurance by the Secretary, (Medical and Public Health) Delhi administration to consider his grievance for which he has filed this application. He has also been told by the said Secretary that as his matter is pending before the Tribunal, no effective order can be passed in his case. The learned counsel therefore, requested that the petition be allowed to be withdrawn.

2. It is an admitted case. There is no need now to list the matter before Deputy Registrar on 13.9.93.

3. The application therefore is dismissed as withdrawn with the liberty to the applicant to assail any assailing subsisting grievance in accordance with law.

No costs.


Member (A)
New Delhi


Member (J) 6/9/93